- The Bill has been examined in consultation with the (i) Ministry of Law (c) and Justice (Legislative Department); (ii) Ministry of Rural Development (Department of Land Resources); and (iii) Ministry of Finance (Department of Financial Services). On the comments of the Department of Financial Services, the State Government of Karnataka furnished their clarifications. The reply of Department of Financial Service on the clarifications of the State Government has been received on 25.4.2012.
- The State; Legislations are examined in consultation with the Central Ministries/Departments from three angles viz.
 - (i) Repugnancy with Central Laws
 - (ii) Deviation from National or Central Policy; and
 - Legal and Constitutional validity. (iii)

Whenever necessary, the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.

Meagre penalty for rash and negligent drivers

- 3639. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:
- whether the Ministry is aware that the penalty imposed on rash and negligent drivers is very meagre under the provisions of Indian Penal Code (IPC);
- if so, whether Government is also aware that the meagre punishment/ penalty to errant drivers has failed to curb the road accidental deaths;
- if so, whether Government would take steps to amend the provisions of the existing IPC act to enable the judiciary to award determinate punishment to errant drivers;
 - if so, the details thereof; and (d)
 - if not, the reasons therefor? (e)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The Law Commission of India has made an indepth study on issues relating to rash and negligent driving. The Law Commission in its 234th report on "Legal Reforms to Combat Road Accidents" has, inter alia, recommended for amendments inter-alia in sections 279, 304A, 336, 337 and 338 IPC for providing stringent punishment for the offences relating to rash and negligent driving.

Since the Criminal Law and Criminal Procedure are in the Concurrent List of the Seventh Schedule to the Constitution of India, the Report has been referred to the State Governments/UT Administrations for their comments/views. No time frame can be fixed in this regard.

Modernization of Rajasthan police force

3640. DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- what is the present status of modernization of State police force of (a) Rajasthan;
 - (b) the details of the last action plan of the State approved by Government;
- the details of the Central funds released to the State for implementation of (c) the action plan approved by Government; and
- what other measures have been initiated to modernize the police force of (d) Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Ministry of Home Affairs is supplementing the efforts of State Government of Rajasthan in Modernizing its State Police Forces. The amount of funds released to the State Government of Rajasthan under the Scheme for Modernization of State Police Forces (MPF Scheme) during the financial years 2006-07 to 2010-11 and utilization reported by the State Government, as on 31.03.2012, are as under:

(Rs. in crore)

Year	Central funds released	Amount utilized by State Government of Rajasthan
2006-07	40.47	40.47
2007-08	49.60	49.27
2008-09	49.10	47.80
2009-10	51.18	44.85
2010-11	47.88	42.86

Funds under the MPF Scheme were released, mainly for construction of police stations, barracks, acquisition of vehicles, weapons, security/surveillance/ communication equipment, equipment for forensic science laboratory, build training infrastructure, houses for police personnel, etc.

(b) to (d) The Ministry of Home Affairs had approved the Annual Action Plan of Rajasthan for the year 2011-12 in two parts; Part 'A' for Rs. 70.01 crore (Rs. 52.66